

**Customs, Excise & Service Tax Appellate Tribunal  
West Zonal Bench At Ahmedabad**

REGIONAL BENCH- COURT NO.3  
**Customs Appeal No.10001 of 2021**

(Arising out of Notification Order-F-NO-VIII-48-1321-MISC-MCH-2019-20 dated 18/12/2020  
passed by Commissioner of CUSTOMS-MUNDRA)

**ROYAL ENTERPRISE**

**.....Appellant**

F.No. 102, 1st Floor, Krishna Amrut Chs,  
Nr. Sunflower, Reti Bandar Road  
Thane, Thane, MAHARASHTRA

*VERSUS*

**C.C.-MUNDRA**

**.....Respondent**

Office Of The Principle Commissionerate Of Customs,  
Port User Buld. Custom House Mundra, Mundra,Kutch  
Gujarat-370421

**APPEARANCE:**

Shri. Hardik Modh, Advocate for the Appellant  
Shri. S N Gohil, Superintendent (AR) for the Respondent

**CORAM: HON'BLE MR. RAMESH NAIR, MEMBER (JUDICIAL)  
HON'BLE MR. RAJU, MEMBER (TECHNICAL)**

**Final Order No. A/ 10051 /2021**

DATE OF HEARING: 20.01.2021  
DATE OF DECISION: 20.01.2021

**RAMESH NAIR**

Shri Hardik Modh, Learned Counsel Appearing on behalf of the appellant after taking instruction from the appellant submits that the appellant wish to withdraw the appeal. He also submits that this court may kindly give liberty to take appropriate steps in accordance with law.

2. Considering the submission made by the Learned counsel, We dismiss the appeal as withdrawn. Appellant has liberty to avail any other remedy in accordance with law.

(Dictated & Pronounced in the open court)

**(Ramesh Nair)  
Member (Judicial)**

**(Raju)  
Member (Technical)**